

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1526
ANSWERED ON:03.03.2006
PENALTY ON LAND MISUSE
Singh Kunwar Rewati Raman

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has received a proposal from DDA for increase in the land misuse penalty levied on persons undertaking commercial activities in residential areas; and

(b) if so, the details of the proposal?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): Yes, Sir. Delhi Development Authority (DDA) has submitted a proposal to amend Sections 29 (1) (b) and 29 (2) of DD Act, 1957 to enhance the penalties, in respect of development of any land in contravention of the Master Plan or Zonal Development Plan or sanctioned building plan.